

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 606
IB-610/PB/2020**

IN THE MATTER OF:

M/s. Zoom Communications Ltd.

...PETITIONER

Vs.

M/s. Global Emerging Markers India Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 21.11.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial

:Mr. Shikhar Kishore.

For the Respondent/Corporate Debtor

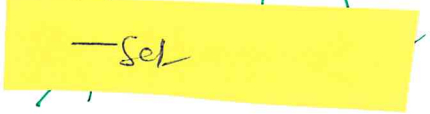
:Adv. Anupam Singh.

ORDER

In this matter arguments of the Financial Creditor have been commenced. Today Proxy Counsel for the Financial Creditor is present and also Proxy Counsel for the Corporate Debtor is present. Proxy Counsel for the Corporate Debtor has submitted that the main Counsel/arguing Counsel is not available because he lost his father recently and has had to rush to Nagpur. Therefore, he has sought time in the matter. In view of the circumstances submitted by the Corporate Debtor, on humanitarian ground this Tribunal allows the matter to be now posted for arguments after 03.12.2022. List the matter on **07.12.2022.**


—Sel—

**(Rahul Bhatnagar)
Member (T)**


—Sel—

**(P.S.N Prasad)
Member (J)**

(Annu)